

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 12442 of 2018

[Arising out of Order-in- Appeal No- BHV-EXCUS-000-APP-142-147-2017-18 dated- 27/02/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD]

KISHORBHAI AMARSHIBHAI PATEL

....Appellant

M/S. SHREE KRISHNA ENTERPRISE 304, SHOPPERS POINT, PARIMAL CHOWK,
WAGHAWADI ROAD
BHAVNAGAR, GUJARAT

VERSUS

C.C.E. & S.T.-Bhavnagar

....Respondent

PLOT NO.6776/B-1...SIDDHI SADAN, NARAYAN UPADHYAY MARG,
BESIDE GANDHI CLINIC, NEAR PARIMIAL CHOWK,
BHAVNAGAR,
GUJARAT-364001

APPEARANCE :

Shri Sarju Mehta, Advocate for the Appellant

Shri S. Airan, Asst. Commissioner(Authorised Representative) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11347 / 2020

DATE OF HEARING: 18th November, 2020

DATE OF DECISION: 18th November, 2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Sarju Mehta, Learned Counsel appearing on behalf of the appellant submits that the case has been submitted under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates. Therefore, he seeks withdrawal of appeal.

3 Shri Sharad Airan, Learned Assistant Commissioner (Authorised Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**